new Government's life will be shor-' tened, and so d<sub>0</sub> you feel that these ten years is also too

> With these questions i<sub>n</sub> mind, I however support the Bill.

## SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1989-90

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE); I beg to lay on the Table a statement (in English and Hindi) लिए यहां कुछ इन्तजाम कम है उसको बढ़ाने showing the Supplementary Demands for के लिए को शिश कर रहे हैं। (व्यवधान) Grants (General) for the year 1989-90 (December, 1989). [Placed in Library. See No. LT-18/89]

#### (SIXTY-SECOND-CONSTITUTION AMENDMENT) BILL 1989-Contd.

डा० रत्नाकर पाण्डेय: उपसमापति महोदया, हिन्दी की प्रति हम लोगों को नहीं मिली जात कि मितनी चाहिये राजनायां का ग्रथमान नहीं होना चाहिये। जो पेपर हम को मिला है केवल अंग्रेजी में है।

उपसद्यापित : ग्रमेंडमेंट का कह रहे हैं, ग्रभी देखते हैं।

डा० रहनाकर पाण्डेय: पालियामेंटरी ग्रफोयर्स मिनिस्टर ग्रपने दित उपेन्द्र जी से कहुंगा कि राजभाषा का अपमान नहीं होना चाहिये। कई बार यह चीज उठाई गई है इस सदन में चाहे हम इधर से विरोधी दल के लोग-हों या उधर के लोग रहे हों। हिन्दी की यह उपेक्षा भ्रत्चित है और संसदीय परम्पराओं और कान्न के प्रति घोर उल्लंघन है। मैं इसे सदन का ग्रपमान मानता है। हिन्दी प्रति द्या जाए तब मंत्री सहोदय वक्तव्य दें।

उपसभापतिः पंडित जी; ग्रभी चार बजे यह अमेंडमेंट आया है। मैंने सेकेट-रियेट से पूछा है वह इतनी देर में करवा नहीं सके। कोशिश कर रहे हैं। हिन्दी प्रति ब्रा जाएगी तो दे देंगे। (व्यवधान)

डा० रत्नाकर पाण्डेय: हिन्दी का ही करवाने में दिक्कत होती है। राजभाषा का अपमान नहीं किया जाना चाहिये जब धनुवाद करा लें तब उसके बाद कार्यवाही चलने दीजिये (व्यवधान)

सूचना ग्रौर प्रसारण सन्त्री श्रौर संसदीय कार्य मन्त्री (श्री पी० उपेन्द्र): उपसभापति महोदया, हिन्दी में सन्वाद के

डा० रत्नाकर पाण्डेय: कोई कमी नहीं है यह गवर्नमेंट की इतएफिशियेंसी है (व्यवधान)

रामचन्द्र विकलः हिन्दी में पहले हो ग्रीर अंग्रेजी में धनुवाद हुआ करे (ब्यवद्यान)

डा ं रत्नाकर पाण्डेय: वाजपेयी आप भी बोलिये हिन्दी वाले इश्यू (व्यवधान) यह बड़े श्रापमान की बात (ब्यवधान)

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : उपसभापति महोदया, मैं ग्रापसे जानना चाहता हं कि जो पालियामेंटरी अफ्रियसे मिनिस्टरने यह कहा कि हिन्दी का अनुवाद करने की व्यवस्था कम है यह बात सच है या नहीं ? (व्यवधान) मन्त्री तुरत . बताएं (व्यवधान)

उपसभापति: ग्राप ऐसा न बोलिये (व्यवधान)

श्री भीजी इशविबेग: इसकी व्यवस्था क्या है इसकी जानकारी हमें दें। पर्याप्त । व्यवस्था है या अपर्याप्त व्यवस्था है। सकेट्री जनरल से पूछकर हमें बताइये... (ध्यवधान) हिंदी के अनुवाद के लिए जो भी यहां पर व्यवस्था है वह पर्याप्त हैं या अपर्याप्त है यह जानकारी हम आपसे लेना चाहते हैं.. (व्यवधान)

Second Amdt.) डा॰ रत्नाकर पाण्डेय: मंत्री महोदय

Constitutions (Sixty.

विस्तार से बतावें... (व्यवधान)

श्री सुरेन्द्रजीत सिंह श्रहलुवालिया: भहोदया, इन्होंने जानकारी हासिल की ुहै...(ज्यवधान)

उपसमापित: यह जो ब्राती है जिसका हिंदी में श्रनुवाद होना है वह मंत्रालय नहीं करता है, वह राज्य तथा संनेटेरियेट करता है...(व्यवधान) श्राप वैठिये में आको ब्रता रही हुं... (व्यवधान) Please take your seat. (Interruptions) I will not allow you. (Interruptions).

डा० रत्नाकर पाण्डेय: नयो सरकार की नीति है कि राज्यभाषा का अपमान किया जाये... (व्यवधान)

श्री सुरेन्द्रजीत सिंह झहतुव लिया । हिंदी के अनुवाद की व्यवस्था अपर्याप्त है...(व्यवधान) मंत्री जी बताएं कि इसके पोछ तथ्य क्या है...(व्यवधान)

SHRIMATI MARGARET ALVA (Karnataka): The Minister for Par liamentary Affairs....

THE DEPUTY CHAIRMAN. Just a minute; .(The Ministry for Parliamentary Affairs is not responsible for it. (Interruptions) Please sit down. 'The Rajya Sabha Secretariat should have given it (Interruptions^

एक सिनट जरा बैठ जाइये। जरा मेरी बात सुनिये.. (व्यवधान)

But the amendment came only two hours ago. It should come 24 hour's in advance. It did not come 24 hours in advance, (Interruptions)

SHRIMATI MARGARET ALVA: But the Parliamentary Affairs Minister....;

THE DEPUTY CHAIRMAN:, The Parliamentary Affairs Minister should not do this. You know it very well. If he made a mistake, I am sorry for it. But please sit down. (Interruptions)

श्रम ग्रीर कल्याण मंत्री (श्री राम विलास पासवान): महोदया, करीव 22 सदस्यों ने.. (व्यवधान) श्रव हो गया सरदार जी, बैठ जाइये.. (व्यवधान) डा० रत्नाकर पाण्डेय : बाइलिंगुअल मिलेगा, हिंदी और अंग्रेजी दोनों में.. यह अभी स्पष्ट हो। दोनों साथ मिलेंगे..

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : मंत्री महोदया ने जो बात कही है कि हिंदी के श्रनुवाद की व्यवस्था अपर्याप्त है, यह बात सच है यां झूठ है यह जानना चाहते हैं...(व्यवधान)

SHRI H. HANUMANTHAPPA: Madam, I want to move an amendment to this amendment.

THE DEPUTY CHAIRMAN: You will speak at the time of the clause-by-clause consideration 'stage. At that time you move your amendment. Not now.

SHRI H, HANUMANTHAPPA: I don't know whether the Government is accepting it or not. But I have to move my amendment to this amendment. It is on this line I have to discuss.

THE DEPUTY CHAIRMAN: I won't allow you now.

SHRI H. HANUMANTTAPPA: I should be given time to move my amendment.

श्री राम विलास पासवान: बद में सुन लीजिएगा, अभी कम से कम जो हमारा रिप्लाई का राइट, है जसको देने वीजिए...

SHRL H. HANUMANTHAPPA: Madam, I want to move amendment to this.

THE DEPUTY CHAIRMAN': Yes, but when it comes to voting; not at this stage.

श्री रामविलास पासवान: उपस्थान पति कहोदया, श्रभी का ती सदस्यों ने अच्छे अच्छे सुझाव दिये हैं श्रीर मैं नहीं चाहता हूं कि शोर गुल करके इस तरह के अच्छे सुझावों को वरवाद किया जाये ...(व्यवधान)

SHRI RAJUBHAI A. PARMAR (Gujarat): Madam, this should not go on record, (Interruptions)

SHRI PAWAN KUMAR BANSAL: We strongly object. This should not go on record. The Minister should know that he is a Minister and should act with restraint.

AN HON. MEMBER: We strongly object.

श्री राम विलास पासवान: महोदया, आप इनको णांत तो करवाइये कम से कम।

थी पी. शिवशंकर: मैं समझता हं धापने जातब्झं कर्यह बात नहीं कही है। उसको वापिस ले लीजिए तो खत्म हो जाएगा।

श्री राम विलास पासवान । ग्रन्छा, शोरगुल शब्द से आपको आपत्ति है, तो हम उसे वापिस ले लेते हैं।

उपसमापति: ग्राप ग्रपना शोरगुल वापिन ले लीजिए।

श्री राम विलास पासवान: उपसभा-पति जी, बाज वक्ताओं ने बहुत अच्छे-अच्छे मुझाव दिये हैं श्रीर मैं सपझता हूं कि इसमें कोई भी ऐसा सुझाव नहीं है जो सुझाव विचार करने लायक नहीं है। मेरे पास समय नहीं है, परंतु एक-एक माननीय सदस्यों का मेरे पास में नाम है और उन्होंने क्या सझाव दिये हैं, यह सारे के सारे मैंने नोट किये हैं, चाह वह एस सी. एस.टी. के कमीशन को संवैधानिक दर्जा देने का ग्रटल बिहारी जी, का सुझाव हो या ध्राज की सूची में संशोधन का मामला है या ग्रत्याचार निवारण का मामला हो, या भूमि सुधार का हो, या स्पेशल कोर्ट का मामला हो, या माथे पर पाखाना ढोने का जो कलंक अभी तक इस देश में वर्तमान है, उसके आधार पर या प्राइवेट सेक्टर में रिज-र्वेशन लाग करने का मामला हो, या रिजर्वेशन का जो ग्रधिकारी पालन नहीं करते हैं, उनके खिलाफ दंड के विद्यान का मामला हो, यह सारे के सारे ऐसे सुझाव हैं जिनको आज कोई भी सरकार या कोई भी समझदार व्यक्ति बिना विचार किये हए नहीं रह सकता है ग्रीर निष्चित रूप से हमारी एक-एक करफी, अलग-अलग कमिटमेंट भी है और समय आने पर हम बतलायेंगे भी, लेकिन जन्म भर के कोढ़ को एक ही बार में साफ नहीं किया जा सकता है।

हमारी सरकार को ग्रभी 15-20 दिन मुश्किल सेवने हुए हुआ। है और जो राष्ट्रपति के ग्रभिभाषण का उल्लेख किया गया है, ग्राप जानते हैं कि राष्ट्रपति का जो अभिभाषण होता है, उसमें एक एक चीज नहीं ग्रा सकती है। उसमें जो पालिसी है, क्या शेड्ल्ड कास्ट्स के प्रति पालिसी है, क्या शेंड्लड दाइब्स के प्रति पालिसी है, क्या वैंकवर्ड क्लासेज के प्रति, क्या माइनाटीज के प्रति, क्या यथ के प्रति पालिसी है और बया देश की तथा विदेश नीति है, यह सारे के सारे संक्षिप्त में ब्राते हैं। एक-एक करके यदि मेनिफेस्टो को उसमें डाला जाए, तो मैं नहीं सप्तकता हं कि राष्ट्रपति जी को शाम तक पढ़ना पड़ेगा या कितनी देर तक पढना पड़ेगा।

इसीलिए, उपसभापति जी, जो मान-नीय सदस्यों ने सुझाव दिये हैं, यह बहुत ही महत्वपूर्ण सुझाव हैं, वेल्युएबल हैं ग्रीर में उन सब की कद्र करता हुं ग्रीर मैं निश्चित रूप से सदन को आश्वासन देता है कि एक-एक विचार जो आए हैं, हमारा मंत्रालय ग्रीर हमारी सरकार उस पर् गंभीरतापूर्वक विचार करेगी। लेकिन जो द्यभी विधेयक द्याया है, उसका संबंध इससे नहीं है ।

यह विधेयक छोटा सा है, संक्षिप्त विधेयक है, तीन क्लाज् का है। इतना ही है कि जो चालीस साल से रिजर्वेशन की यह प्रवधि था रही है, लोक सभा भौर विधान सभा में, उसको दस साल के लिए बढ़ाया जाएं। उसको बढ़ाने के लिए यह विधेयक आपंके पास आया है। बाकी यह जो द्याधिक मामला है. दूसरे मामले हैं, जब आयेंगे आप अपने विचारों को रखेंगे।

ब्रभी हन्मनतप्पा जो बोल रहै थे, लेकिन वीरभद्र प्रताप सिंह दूसरी ही चीज बोल रहे थे। तो अलग-अलग दल, में, अलग-ग्रलग साथियों की राय ग्रलग-ग्रलम है। श्रापकी राय से सीधे उनकी राय विपरीत है। तो इंसीलिए कोई मामला ऐसा नहीं है, मैंने शरू में ही कहा कि इसमें दलगत भावना को लाने की आवश्यकता ... (व्यवधान)

श्री बिठ्ठल भाई मोती राम पटेल (गुनरात): आपके उप प्रधान मंत्री जी ने जो इहानामिक बेस के बारे में कहा, उसके बारे में आपका क्या ख्याल है? (व्यवधान)

SHRI SUBRAMANIAN SWAMY (Uttar-Pradesh): H<sub>e</sub> should clarify whether economic status will be the basis for future reservation. That needs to be clarified in Parliament.

श्री राम विलास पासवानः हमारी जो अगरक्षण की नीति चली बा रही है, वह अभी चल रही है। सी के तहा यह विधेवक लाया गया है। इसलिए. उपसभापति जी, मैं श्रापते श्रापह करना चाहता ष्ट्रं और आपके माध्यम स इस सदन चाहता हूं कि इस संक्षिप्त से, छोटे से विधेयक पर भाषने भारते बयान को रखा इसके लिए मैं आपका भूकगुजार हं-ग्रापने जो देश की हालत है, उस देश की हालत पर आपने चिता बाक्त की और समाज का जो सब से शोषित गरीब तबका है, उसके लिए जाति, धर्म सब चीजों से कपर उठ करके तमाम सम्मानित सदस्यों को, इस देश की जो सब से पावरफुल बाड़ी है, उसको चिता है ग्रीर उस चिंता से सरकार भी वाशिक है भ्रौर मैंने भ्रापको पहले ही कहा कि निश्चित रूप से हमारी सरकार उस पर कार्यवाही करेगी।

# [श्री समापति योठासीन हुए]

सभी यह जो विधेयक है 10 साल बढ़ाने का मैं स्रापसे स्नाप्तह करूंगा कि एक मन से, खुशीपूर्वक और जैसा कि श्री ग्रटल बिहुारी वाजपेयी जी और हमारे दूसरे पक्ष के साथियों ने भी कहा कि न सिर्फ इसको पास करवायें बिल्क पास करके जाएं और उसी मंशा से सामाजिक कांति और फिर मिश्र जी ने जो कहा सांस्कृतिक कांति, इस देश में सामाजिक, सांस्कृतिक और प्राधिक तीनों कांति की सोवश्यकता है, उस कांति को ला करके हम गांव-गांव में चलें और उस घर में दीया जलाने का काम करें जिस घर में सदियों से श्रंधरा है। इस तमन्ना को ले करके जायेंगे तो में निश्चत रूप से समझता हूं कि हजारों साल का जो एक कलंक माथे के ऊपर लगा हुआ है जो समाज का कमजोरतबका है जिसके घर में अभी तक दीपक तक नहीं जल पाया है उसको निश्चित रूप से लाभ मिलेगा।

इन्हीं शब्दों के साथ, मैं एक बार फिर ग्राग्रह कंख्गा कि इसको सर्वसम्मति से पास करने की कृपा की जाए । धन्यवाद।

यह विधेयक लाया गया है। इसलिए, उपसभापति जी, मैं श्रापने श्रापह करना चाल्ता हूं श्रीर श्रापके माध्यम स इस सदन के सम्मानित सदस्यों से श्राप्त वरमा चालता हूं कि इस संक्षिप्त ते, छोटे से WR. CHAIRMAN: Under article 368 of the Constitution, the motion will have to be adopted by a majority of the total membership of the House and by a majority of not less than twothirds of the Members of the House present and voting.

I shall now put the motion regard, ing the consideration of the Constitution (Sixty-second Amendment) Bill, 1989 to vote.

The question is:

"That the Bill further to amend the Constitution of India be taken into consideration."

The House divided. MR. CHAIRMAN; Ayes 190 Noes •• Nil AYES—190

Ahluwalia, Shrt S. S. f,...
Alia, Kumari
Alva, Shrimati Margaret
Amin, Shri Mohammed
Amla, Shri Tirath Ram
Anand Sharma, Shri
Ansari, Shri Mohammed Amin
Antony, Shri A. K.
Aurora, Sardar Jagjit Singh
Baby, Shri M. A.
Bagrodia, Shri Santosh
Balanandan, Shr| E.
Balaram, Shri N. E.
Balu, Shri T. R.
Ransal Shri Pawan Kumar

Balu, Shri T. R.
Bansal, Shri Pawan Kumar Barongpa, shri Sushil
Basu Ray, shri Sunil
Bekal Utsahi, Shri
Bhandare, Shri Murlidhar Chandra-kant
Bhardwaj, Shri Hansraj

Bhatia, Shri Madan

Bhatt, Shri Jitendrabhai Labhshankor

Bill, 1989

Bhatacharjee, Shri Kamalendu Bhattacharjee, Prof Sourendra Chakravarty, Shrimati Bijova Chatteriee, Prof. (Mrs.) Asima Chaturvedi, Shri Bhuvnesh Chaudhuri, Shri Tridib Chavan, Shri S. B. Chowdhary, Bam Sewak Chowdhry, Hari Singh Chowdhury, Shrimati Renuka, Darbara Singh, Shri Dag Gupta, Shr} Gurudas **Deori, Shrimati Omem Moyong** Desai, Shri Jagesh Deshmukh, Shri Shankarrao Narayanrao Dhusiya, Shri Sohan Lal Dronamraiu, Shri Satyanarayana **Dubey**, Shri Bindeshwari Faguni Bam, Dr. Fotedar, Shri Makhan Lal Gautam, Shri Anand Prakash Ghosh, Shri Dipen Gopalsamy, Shri V, Goswami, Shri Ramnarayan, Gowda, Shri K. G. Thimme Gupta, Shri Vishwa Bandhu Gurupadaswamy, Shri M. S. Hanspal, Shri Harvendra Singh Hanumanthappa, Shri H. Hajshmi, Shri Shamim Heptulla, Dr. (Shrimati) Naima Jacob, Shri M. M. Jadhav, shri Vithalrao Madhavrao Jamuda, Shri Durga Prasad • Jani, Shri Jagadish Javali, Shri J. P. Jethmalani, Shri Ram Joshi, Shrimati Sudha Vijay Kailashpati, Shrimati Kakodkar, Shri Purushottam Kaldate, Dr. Bapu Kalita, Shri Bhubaneswar Kalvala, Shri Prabhakar Rao Kar, Shri Narayan Kesri, Shri Sitaram Khaparde, Miss Saroj Khatun, Kumari Saveeda Kidwai, Dr. Mohd. Hashim Kiruttinan, Shri Pasumpon Tha. Kollur, Shri M. L. Kulkarni, Shri A. G. Kunjachen, Shri P. K. Lakshmanna. Prof. C. Lather, Shri Mohinder Singh Ledger, Shri David

Lenka, Shri Kahnu Charan

Lotha, Shri Khyomo Madni, Shri Maulana Asad Mahajan, Shri Pramod Mahendra Prasad, shri Maheswarappa, Shri K. G. Mahishi, Dr. (Shrimati) Sarojini Mahto, Shri Bandhu Maihi, Shri Prithibi Malaviya, Shri Radhakishan Malaviva, Shri Satva Prakash Manhar, Shri Bhagatram Maran, Shri Murasoli Masodkar, Shri Bhaskar Annaji Matto, Shri Ghulam Bajsooi Meena. Shri Dhuleshwar Mirza Irshadbaig, Shri Mishra, Shri Chaturanan Mishra, Shri Kailash Pati Mishra, Shri Sheo Kumar Mishra, Shri Shiv Pratap Mohan Singh, Shri Mohanty, Shri Subas Mohapatra, shri Basudeb Morarka, Shri Kamal Mukheriee, Shrimati Kanak Mukherjee, Shri Samar Naik, Shri G. Swamy Naik, Shri R. S. Narayanasamy, Shri V., Pachouri, Shri Suresh Padmanabham, shri Mentay Pahadia. Shrimati Shanti Palanivandi, Shri M. Pandey, Shrimati Manorama Pandey, Dr. Ratnakar Parmar, Shri Rajubhai A. Patel, Shri Chhotubhai Patel, Shri VUhalbhai M. Patil, Shrimati Pratibha Devisingh Patil, Shri Vishwasrao Ramrao Poddar, Dr. R. K. Puglia, Shri Naresh C. ' **Quasem, Shri Mostafa Bin** Radhakrishna, Shri Puttapaga Rafique Alam, Shri Rahman, Shri Mohd. Khaleelur Rai, Shri Ratna Bahadur Raju, Shri J. S. Ramachandran, Shri S. K. T. Ramamurthy, Shri Thindivanam K. Ramanathan, Shri V. Rao, shri Gopala Rao Rao, Shri Moturu Hanumantha Rao, Shri Valla Sesi Bhushana Ratan Kumari, Shrimati Ravi Shankar, Pt.

Constitution (Sixty-

. Second Amdt,)

Bay, Shri Deba Prasad Razi Shri Syed Sibtey Reddy, Shri B. Satyanarayan Reddy Dr. G. Vijaya Mohan Reddy, Dr. Narreddy Thulasi Reddy, Shri x. Chandrasekhar Sahay, Shri Dayanand Sahu, Shri Baikuntha Nath Sahu, Shri Rajni Ranjan • Sahu, Shri Santosh Kumar Saikia, Dr. Nagen Salaria, Shri Shabbir Ahmad Salve, Shri N. K. P. Satva Bahin, Shrimati Sen, Shri Ashis Sen, Shri Sukomal Sharma, Shri Chanda, Sharma, Shri Satish Kumar Shiv Shanker, Shri P. Singh, Shri Bir Bhadra Pratap Singh, Shrimati Pratibha Singh, Shri R. K. Dorendra Singh, Dr. Rudra Pratap Singh, Shri Surender Singh, Thakur Kamakhya Prasad Singh, Shri Vishvjit P. Sinha, Shri Yashwant Sivaji, Dr. Yelamanchili Sreedharan, shri Arangil Sukul, Shri P. N-Swaminathan, Shri G. Swamy, Shri Subramanian Swamy Shri Subramanian Taimur, Shrimati Syeda Anwara Talari Manohar, Shri Tariang, Shri Jerlie E. Thakur, Prof. Chandresh P. Thakui ■ Jagatpal Singh Thakur, Shri Rameshwar Thakur ', Shri Surendra Singh Thangkabalu, Shri K. V. Tiria, 1 Kumari Sushila Topden, Shri Karma Tripathi, Shri Chandrika Prasad Upendra, Shri Parvathaneni Vajpayee, Shri Atal Bihari Valiullah, Shri Raoof Venkatraman, Shri Tindivanam G. Verma, Shri Ashok Nath Verma, Shri, Kapil Verma, Shrimati Veena Verma, Shri Virendra Viduthalai Virumbi, Shri S. Vikal, Shri Ram Chandra 'Vincen, Shri M .-Yadav, Shri Ish Dutt

Yadav, Shri Ram Naresh

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The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting,

Bill. 1989

MR. CHAIRMAN; We shall now take up clause-by-clause consideration of the Bill.

Clause (Amendment of Article 334)

SHRI SHABBIR AHMAD SALARIA (Jammu and Kashmir); Sir, I move:

"That at page 1, for lines 7-8, the following be substituted, namely: —

2. In article 334 of tb.3 Constitu tion for the words 'shall cease to have effect on the expiration of a period of forty years from the commengement of this Constitution' the words continue have effect until such to time Parliament by a two-third majority of members of each House decides to discontinue the operation of this article' shall be substituted."

The question was proposed.

### SHRI SHABBIR AHMAD SALARIA;

Sir, it is my submission that during the course of the arguments also, in ,this House, whatever the amendment states was quoted by a large number of hon.' Members of this House. But, however, in view of the fact that the Bill as it was presented by the Government has been agreed to by the Members and has been carried, I think my amendment becomes infructuous and I withdraw my amendment.

# The amendniint was, by leave, with-. drawn.

MR. CHAIRMAN; Now the question is-

"That Clause 2 stand part of the Bill."

The House divided.

MR. CHAIRMAN Ayes 190 Noes Nil.

Bill, 1989

## AYES-190.

Alia, Kumari Alva, Shrimati Margaret Amin, Shri Mohammed Amla, Shri Tirath Ram Anand Sharma, Shri Ansari, Shri Mohammed Amin Antony, Shri A. K. Aurora, Sardar Jagjit Singh Baby, Shri M. A. Bagrodia, Shri Santosh Balanandan, Shri E. Balaram, Shri NE. Balu, Shrj T. R. Bansal, Shri Pawan Kumar Barongpa, Shri Sushil Basu Ray, Shri Sunil Bekal Utsahi, Shri Bhandare, Shri Murlidhar "Ckandrakant Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhatt, Shri Jitendrabhai Labhshanker Bhattacharjee, Shri Kamalendu Bhattacharjee, Prof. Sourendra Chakravarty, Shrimati Bijova Chatteriee, Prof. (Mrs.) Asima Chaturvedi, Shri Bhuvnesh Chaudhuri, Shri Tridib Chavan, Shri S. B. Chowdhary, Ram Sewak Chowdhry, Hari Singh Chowdhury, Shrimati Renuka Darbara Singh, Shri Das Gupta, Shri Gurudas Deori, Shrimati Omem. Moyong Desai, Shri Jagesh Deshmukh, Shri Shankarrao Narayanrao Dhusiya, Shri Sohan Lal Dronamraju, Shri Satyanarayana Dubey, Shri Bindeshwari Faguni Ram, Dr. Fotedar, Shri Makhan Lal Gautam, Shri Anand Prakash Ghosh, Shri Dipen Gopalsamy, Shri V. Goswami, Shri Ramnarayan Gowda, Shrj K. G. Thimme Gupta, Shri Vishwa Bandhu Gurupadaswamy, Shri M. S. Hanspal, Shri Harvendra Singh Hanumanthappa, Shri H. Hashmi, Shri Shamim Heptulla, Dr. (Shrimati) Najma

Jacob, Shri M. M Jadhav, Shri Vithalrao Madhavrao Jamuda, Shri Durga Prasad Jani, Shri Jagadish Javali, Shri J. P. Jethmalani, Shri Ram Joshi, Shrimati Sudha Vijay Kailashpati, Shrimati Kakodkar, Shri Purushottam Kaldate, Dr. Bapu Kalita, Shri Bhubaneswar Kalvala, Shri Prabhakar Rao Kar, Shri Narayan Kesri, .Shri Sitaram Khaparde, Miss Saroj Khatun, Kumari Sayeeda Kidwai, Dr. Mohd. Hashim Kiruttinan, Shri Pasumpon xha, Kollur, Shri M. L. Kulkarni, Shri A. G. Kunjachen, Shri P. K. Lakshmanna, Prof. C. Lather, Shri Mohinder Singh Ledger, Shri David Lenka, Shri Kahnu Charan Lotha, Shri Khyomo Madni, Shri Maulana Asad Mahajan, Shri Pramod Mahendra Prasad, Shri Maheswarappa, Shri K. G. Mahishi, Dr. (Shrimati) Sarojini Mahto, Shri Bandhu Majhi, Shri Prithibi Malaviya, Shri Radhakishan Malaviya, Shri Satya Prakash Manhar, Shri Bhagatram Maran, Shri Murasoli Masodkar, Shri Bhaskar Annaji ' Matto, Shri Ghulam Rasool • Meena, Shri Dhuleshwar Mirza Irshadbaig, Shri Mishra, Shri Chaturanan Mishra, Shri Kailash Pati Mishra, Shri Sheo Kumar Mishra, Shri Shiv Pratap Mohan Singh, Shri Mohanty, Shri Subas Mohapatra, Shri Basudeb. Morarka, Shri Kama] Mukherjee, Shrimati Kanak Mukherjee, Shri Samar Naik, Shri G. Swamy Naik, Shri R. S. Narayanasamy, Shri V.

Pachouri, Shri Suresh '

Padmanabham, Shri Mentay

Second Amdt.)

Pahadia, Shrimati Shanti

Palaniyandi, Shri M.

Pandey, Shrimati Manorama

Pandey, Dr. Ratnakar

Parmar, Shri Rajubhai A.

Patel, Shri Chhotubhai

Patel, Shri Vithalbhai M.

Patil, Shrimati Pratibha Devisingh

Patil, Shri Vishwasrao Ramrao

Poddar, Dr. R. K. \*

Puglia, Shri Naresh C

Ouasem, Shri Mostafa Bin

Radhakrishna, Shri Puttapaga

Rafique Alam, Shri

Rahman, Shri Mohd. Khaleelur,

Rai, Shri Ratna Bahadur

Raju, Shri J. 8.

Ramachandran, Shri S. K. T.

Ramamurthy, Shri Thindivanam K.

Ramanathan, Shri V.

Ran, Shri Gopala Rao

Rao, Shri Moturu Hanumantha.

Rao, Shri Yalla Sesi Bhushana

Ratan Kumari, Shrimati

Ravi Shankar, Pt.

Ray, Shri Deba Prasad"

Razi, Shri Sved Sibtev

Reddy, Shri B. Satvanarayan

Reddy, Dr. G. Vijaya Mohan

Reddy, Dr. Narreddy Thulasi

Reddy, Shri T. Chandrasekhar

Sahay, Shri Dayanand

Sahu, Shri Baikuntha Nath

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Saikia, Dr. Nagen

Salaria, Shri Shabbir Ahmad

Salve, Shri N. K. P.

Satya Bahin, Shrimati

Sen, Shri Ashis

Sen, Shri Sukomal

Sharma, Shri Chandan

Sharma, Shri Satish Kumar

Shiv Shanker, Shri P.

Singh, Shri Bir Bhadra Pratap

Singh, Shrimati Pratibha

Singh, Shri R. K. Dorendra

Singh, Dr. Rudr<sub>a</sub> Pratap

Singh, Shri Surender

Singh Thakur Kamakhya Prasad

Singh, Shri Vishvjit P.

Sinha, Shri Yashwant

Sivaji, Dr. Yelamanchili

Sreedharan, Shri Arangil

Sukul, Shri P. N.

Swaminathan, Shri G.

Swamy, Shri Subramanian

Taimur, Shrimati Syeda Anwara

Talari Manohar, Shri

Tariang, Shri Jerlie E.

Thakur, Prof. Chandresh P.

Thakur Jagatpal Singh

Thakur, Shri Rameshwar

Thakur, Shri Surendra Singh

Thangkabalu, Shri K. V.

Tiria, Kumari Sushila

Topden, Shri Karma

Tripathi, Shri Chandrika Prasad

Upendra, Shri Parvathaneni

Vajpayee,, Shri Atal Bihari

Valiullah, Shri Raoof

Venkatraman, Shri Tindiyanam G.

Verma, Shri Ashok Nath

Verma,' Shri Kapil

Verma, Shrimati Veena

Verma, Shri Virendra

Viduthalai Virumbi, Shri &

Vikal, Shri Ram Chandra

Vincent, Shri M.

Yadav, Shri Ish Dutt

Yadav, Shri Ram Naresh

## NOES-NIL

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1 was added to the Bill..

MR. CHAIRMAN; The question is

That clause I, the Enacting Formula and the Title stand part of the Bill."

The House.

MR. divided CHAIRMANS Ayes ...

190 Noes .. Nil.

AYES-190

Ahluwalia, Shri S. S.

Alia, Kumari

Alva, Shrimati Margaret

Amin, Shri Mohammed

Amla, Shri Tirath Ram

Anand Sharma, Shri

Ansari, Shri Mohammed Amin

Second Amdt.)

Antony, Shri A. K. Aurora, Sardar Jagjit Singh Baby, Shri M. A. Bagrodia, Shri Santosh Balanandan, Shri E. Balaram, Shri N. E. Balu, Shri T. R. Bansal, Shri Pawan Kumar Barongpa, Shri Sushil Basu Ray, Shri Sunil Bekal Utsahi, Shri Bhandare, Shri Murlidhar Chandrakant Bhardwai, Shri Hansrai Bhatia, Shri Madan Bhatt, Shri Jitendrabhai Labhshanker Bhattacharjee, Shri Kamalendu Bhattacharjee, Prof. Sourendra Chakravarty, Shrimati Bijova Chatterjee, Prof. (Mrs.) Asima Chaturvedi, Shri Bhuvnesh Chaudhuri, Shri Tridib Chavan, Shri S. B. Chowdhary, Bam Sewak Chowdhry, Hari Singfa Chowdhury, Shrimati Renuka Darbara, Singh, Shri Das Gupta, Shri Gurudas **Deori, Shrimati Omem Movong** Desai, Shri Jagesh Deshmukh, Shri Shankarrao Narayanrao Dhusiya, Shri Sohan Lal

Dronamraju, Shri Satvanarayana **Dubey, Shri Bindeshwari** Faguni Ram, Dr. Fotedar, Shri Makhan Lal Gautam, Shri Anand Prakash Ghosh, Shri Dipen Gopalsamy, Shri V. Goswami, Shri Ramnarayan Gowda, Shri K. G. Thimme Gupta, Shri Vishwa Bandhu Gurupadaswamy, Shri M. S.. Hanspal, Shri Harvendra Singh Hanumanthappa, Shri If. Hashmi, Shri Shamim Heptulla, Dr. (Shrimati) Najma Jacob, Shri M. M. Jadhay, Shri Vithalrao Madhayrao Jamuda, shri Durga Prasad Jani, Shri Jagadish Javali, Shri J. P. Jethmalani, Shri Ram Joshi, Shrimati Sudha Vijay Kailashpati, Shrimati

Kakodkar, Shri Purushottam Kaldate, Dr. Banu Kalita, Shri Bhubaneswar Kalvala,- Shri Prabhakar Rao Kar, Shri Narayan Kesri, Shri Sitaram Khaparde, Miss Saroi Khatun, Kumari Saveeda Kidwai, Dr. Mohd. Hashim Kiruttinan, Shri Pasumpon Tha. Kollur, Shri M. L. Kulkarni, Shri A.'G. Kunjachen, Shri P. K. Lakshmanna, prof. C. Lather, Shri Mohinder Singh. Ledger, Shri David Lenka, Shri Kahnu Charan Lotha, Shri Khyomo Madni, Shri Maulana Asad Mahajan, Shri pramod Mahendra Prasad, Shri Maheswarappa, Shri K. G. Mahishi, Dr. (Shrimati) Sarojini Mahto, Shri Bandhu Majhi, Shri Prithibi Malaviya, Shri Radhakishan Malaviya, Shri Satya Prakash Manhar, Shri Bhagatram Maran, Shri Murasoli Masodkar, Shri Bhaskar Annaji Matto, Shri Ghulam Rasool Meena, Shri Dhuleshwar Mirza Irshadbaig, Shri Mishra, Shri Chaturanan Mishra, Shri Kailash Pati Mishra, Shri Sheo Kumar Mishra, Shri Shiv Pratap Mohan Singh, Shri Mohanty, Shri Subas Mohapatra, Shri Basudeb Morarka, Shri Kamal Mukherjee, Shrimati Kanak Mukherjee, Shri Samar Naik, Shri G. Swamv Naik, Shri R. S. Naravanasamy, Shri V. Pachouri, Shri Suresh Padmanabham, shri Mentjay Pahadia, Shrimati Shanti Palanivandi, Shri M. Pandey, Shrimati Manorama Pandey, Dr. Ratnakar Parmar, Shri Rajubhai A. Patel, ShriChhotubhai

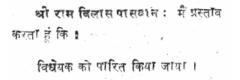
Patel, Shri Vithalbhai M. Patil, Shrimati Pratibha Devisingh Patil, Shri Vishwasrao Ramrao Poddar, Dr. R. K. Pulgia, Shri Naresh C. Quasem, Shri Mostafa Bin Radhakrishna, shri Puttapaga Rafique Alam, Shri Rahman, Shri Mohd. Khaleelur Rai, Shri Ratna Bahadur Raju, Shri J. S. Ramachandran, shri S. K. T. Ramamurthy, Shri Thindivanam K. Ramanathan, Shri V. Rao Shri Gopala Rao Rao, Shri Moturu Hanumantha Rao. Shri Yalla Sesi Bhushana Ratan Kumari, Shrimati Ravi Shankar, Pt. J Ray, Shri Deba Prasad Razi, Shri Syed Sibtey Reddy, Shri B. Satyanarayan Reddy, Dr. G. Vijaya Mohan Reddy, Dr. Narreddy Thulasi Reddy, Shri T. Chandrasekhar Sahay, Shri Dayanand Sahu, Shri Baikuntha Nath Sahu, Shri Raini Ranjan Sahu, Shri Santosh Kumar Saikia, Dr. Nagen Salaria, Shri Shabbir Ahmad Salve, Shri N. K. P. Satya Bahin, Shrimati Sen, Shri Ashis Sen, Shri Sukomal Sharma, Shri Chandan Sharma, Shri Satish Kumar Shiv Shanker, Shri P. Singh, .Shri Bir Bhadra Pratap Singh, Shrimati Pratibha Singh, Shrj R. K. Dorendra Singh, Dr. Rudra Pratap Singh, Shri Surender Singh, Thakur Kamakhya Prasad Singh, Shri Vishviit P. Sinha, Shri Yashwant Sivaji. Dr. Yelamanchili Sreedharan, Shri Arangil Sukul, Shri P. N. Swaminathan, Shri G. Swamy Shri Subramanian Taimur, Shrimati Syeda Anwara Talari Manohar, Shri Tariang, Shri Jerlie E. Thakur, Prof. Chandresh P. Thakur Jagatpal Singh

Thakur Shri Ramshwar Thakur Shri Surendra Singh Thangkabalu, Shrj K. V. Tiria, Kumari Sushila Topden Shri Karma Tripathi, shri Chandrika Prasad Upendra Shri Parvathaneni Vajpave Shri Atal Bihari Valiullah, Shri Raoof Venkatraman, Shri Tindivanam G.' Verma, Shri Ashok Nath Verma, Shri Kapil Verma, Shrimati Veena Verma, Shri Virendra Viduthalai Virumbi, Shri S. Vikal, Shri Ram Chandra Vineent, Shri M. Yadav, Shri Ish Dutt Yadav, Shri Ram Naresh

#### Noes-Nil

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of ■ the Members ptrsent and voting.

Clause 1, the Enacting Formula and the Title were added to the Bill.



*The question was propo»:d.* 

SHRI SUBRAMANIAN, SWAMY; Mr. Chairman, Shri before we pass the Bill, I have a small point to make.

Sir, I have said in my speech that it is of great importance that in view of the\* anti-reservation stir going on in the, country, the Government should absolutely speak with one voice and the Government should make it absolutely clear. The Deputy Prime Minister has gone on record to say that the reservation will now be on economic basis and not on social basis and that not more than one person per family will be given ref servation. I think this is a suitable occas-

sion on which the Government should categorically state ... (Interruptions)... .its policy now that the Bill is being passed... (Interruptions)... Sir, I do not want any of these people to answer; I want the Government to answer. . . (Interruptions) ... The Deputy Prime Minister has gone on record and it must be made clear on this occasion through Parliament that they arkil committed to the social basis of reservation and the Deputy Prime Minister should be asked to withdraw his statement ... (Interruptions) . . . .

**SOME HON. MEMBERS:** Yes...(/n-terruptions)...

MR. CHAIRMAN; These question is:

"That the Bill be passed."

The House divided,

MR. CHAIRMAN: Ayes .. 190

Noes .. Nil

#### AYES-190

Ahluwalia, Shri. S. S.

Alia, Kumari Alva, Shrimati Margaret Amin, Shri Mohammed Amla, Shri Tirath Ram Anand Sharma, Shri Ansari, Shri Mohammed Amin Antony, Shri A. K. Aurora, Sardar Jagjit Singh Baby, Shri M. A. Bagrodia, Shri Santosh Balanandan, Shri E. Balaram, Shri N. E. Balu, Shri T. R. Bansal, Shri Pawan Kumar Barongpa, Shri Sushil Basu Ray, Shri Sunil Bekal Utsahi, Shri Bhandare, Shri Murlidhar Chandrakant Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhatt, Shri Jitendrabhai Labhshanker Bhattacharjee, Shri Kamalendu Bhattacharjee, Prof. Sourendra Chakravarty, Shrimati Bijoya Chatterjee, Prof. (Mrs.) Asima Chaturvedi, Shri Bhuvnesh Chaudhuri, Shri Tridib Chavan, Shri S. B.

Chowdhary, Ram Sewak Chowdhry, Hari Singh Chowdhury, Shrimati Renuka Darbara Singh, Shri Das Gupta, Shri Gurudas **Deori, Shrimati Omem Moyong** Desai, Shri Jagesh Deshmukh, Shri Shankarrao Narayanrao Dhusiya, Shri Sohan Lal Dronamraju, Shri Satyanarayana Dubey, Shri Bindeshwari Faguni Ram, Dr. Fotedar, Shri Makhan Lal Gautam, Shri Anand Prakash Ghosh, Shri Dipen Gopalsamy, Shri V. Goswami, Shri Ramnarayan Gowda, Shri K. G. Thimme Gupta, Shri Vishwa Bandhu Gurupadaswamy, Shri M. S. Hanspal, Shri Harvendra Singh Hanumanthappa, Shri H. Hashmi, Shri Shamim Heptulla, Dr. (Shrimati) Najma Jacob, Shri M. M. Jadhav, Shri Vithalrao Madhavrao Jamuda, Shri Durga Prasad Jani, Shri Jagardish Javali, Shri J. P. Jethmalani, Shri Ram Joshi, Shrimati Sudha Vijay Kailashpati, Shrimati Kakodkar, Shri Purushottam Kaldate, Dr. Bapu Kalita, Shri Bhubaneswar Kalvala, Shri Prabhakar Rao Kar, Shri Naravan Kesri, Shri Sitaram Khaparde, Miss Saroj Khatun, Kumari Saveeda Kidwai, Dr. Mohd. Hashmi Kiruttinan, Shri Pasumpon Tha. Kollur, Shri M. L. Kulkarni, Shri A. G. Kunjachen, Shri p. K. Lakshmanna, Prof. C. Lather, Shri Mohinder Singh Ledger, Shri David Lenka, Shri Kahmu Charan Lotha, Shri Khuomo Madni, Shri Maulana Asad Mahajan, Shri Pratnod Mahendra Prasad, Shri Maheswarappa, Shri K. G. Mahishi, Dr. (Shrimati) Sarojini Mahto, Shri Bandhu

Constitution (Sixty.

Second Amdt.)

Majhi, Shri Prithibi Malaviya, Shri Radhakishan Malaviya, Shri Satya Prakash Manhar, Shri Bhagatram Maran, Shri Murasoli Masodkar, Shri Bhaskar Annaji Matto, Shri Ghulam Rasool Meena, Shri Dhuleshwar Mirza Irshadbaig, Shri Mishra, Shri Chaturanan Mishra, Shri Kailash Pati Mishra, Shri Sheo Kumar Mishra, Shri Shiv Pratap Mohan Singh, Shri Mohanty, Shri Subas Mohapatra, Shri Basudeb Morarka, Shri Kamal Mukherjee, Shrimati Kanak Mukherjee, Shri Samar Naik, Shri G. Swamy Naik, Shri R. S. Narayanasamy, Shri V. Pachouri, Shri Suresh Padmanabham, Shri Mentay Pahadia, Shrimati Shanti Palaniyandi, Shri M. Pandey, Shrimati Manorama Pandey, Dr. Ratnakar Parmar, Shri Rajubhai A. Patel, Shri Chhotubhai Patel, Shri Vithalbhai M. Patil, Shrimati Pratibha Devisingh Patil. Shri Vishwasrao Ramrao Poddar, Dr. R. K. Puglia, Shri Naresh C. Quasem, Shri Mostafa Bin Radhakrishna, Shri Puttapaga Rafique Alam, Shri Rahman, Shri Mohd: Khaleelur Rai, Shri Ratna Bahadur Raju, Shri J. S. Ramachandran, Shri S. K. T. Ramamurthy, Shri Thindivanam K. Ramanathan, Shri V. Rao, Shri Gopala Rao Rao, Shri Moturu Hanumantha Rao, Shri Yalla Sesi Bhushana Ratan Kumari, Shrimati Ravi Shankar, Pt. Ray, Shri Deba Prasad

Razi. Shri Syed Sibtey

Sahay, Shri Dayanand

Reddy, Shri B. Satyanarayan

Reddy, Dr. G. Vijaya Mohan

Reddy, Dr. Narreddy Thulasi

Reddy, Shri' T Chandrasekhar

Sahu, Shri Baikuntha Nath Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Saikia, Dr. Nagen Salaria, Shri Shabbir Ahmad Salve, Shri N. K. P. Satya Bahin, Shrimati Sen, Shri Ashis Sen, Shri Sukomal Sharma, Shri Chandan Sharma, Shri Satish Kumar Shiv Shanker, Shri P. Singh, Shri Bir Bhadra Pratap Singh, Shrimati Pratibha Singh, Shri R. K. Dorendra Singh, Dr. Rudra Pratap Singh, Shri Surender Singh, Thakur Kamakhya Prasad Singh, Shri Vishvjit P. Singh, Shri Yashwant Sivaji, Dr. Yelamanchili Sreedharan, Shri Arangil Sukul, Shri P. N. Swaminathan, Shri G. Swamy, Shri Subramanian Taimur, Shrimati Sveda Anwara Talari Manohar, Shri Tariang, Shri Jerlie E. Thakur, Prof. Chandresh Thakur Jagatpal Singh Thakur. Shri Rameshwar Thakur, Shri Surendra Singh Thangkabalu, Shri K. V. Tiria, Kumari Sushila Topden, Shri Karma Tripathi, Shri Chandrika Prasad Upendra, Shri Parvathaneni Vajpayee, Shri Atal Bihari Valiullah, Shri Raoof Venkatraman, Shri Tindivanam G. Verma, Shri Ashok Nath Verma, Shri Kapil Verma, Shrimati Veena Verma, Shri Virendra Viduthalai Virumbi, Shri Vikal, Shri Ram Chandra Vincent, Shri M. Yadav, Shri Ish Dutt Yadav, Shit Ram Naresh

#### NOES-NIL

The motion was carried by a majority of the total membership of the House and by a majority of not less than two thirds of the Members present and voting.